

In the National Company Law Tribunal, Jaipur

CP No. 13/213-221/JPR/2018

UNDER SECTION 213(b) and 216, 221 OF COMPANIES ACT, 2013

In the matter of:

**M/s Krishna Sales Corporation & Ors. Applicant/Petitioners
VS.**

M/s The Rajasthan Industrial Gases Ltd. & Anr.Respondent

Order delivered on 24.01.2019

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Naresh Kumar Sejvani, Adv

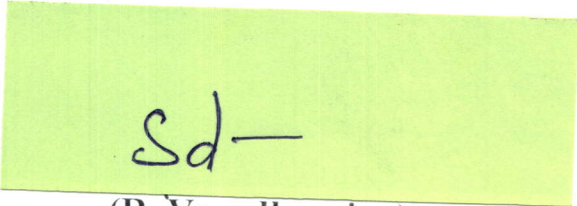
For Respondent(s) : Pooja Singh JTA, ROC-OL

Atoolya Paliwal, Adv. For R 1 to 5

ORDER

A further time is sought for by learned counsel for the respondent Nos. 1 to 5. However, it is seen from the records of this Tribunal that already time was granted sufficiently to the respondents to file their reply. The same is also brought to the notice of this Tribunal by learned counsel for the petitioner that the reply is not sought to be filed by the respondents to delay the proceedings. There is some merit in the contention of the learned counsel for the petitioner. In the circumstances, in order to accept the reply, a cost of Rs. 10,000/- is imposed. Let this cost be paid to Prime Minister's National Relief Fund by respondent No. 1 to 5 jointly. Let the compliance of this order be also made within a period of ten days from today during which time let the reply upon compliance of payment of

cost be filed, failing which, the right to file the reply will also be closed. Post the matter on 07.03.2019.



Sd-

(R. Varadharajan)
Member (Judicial)